

हिन्दी शिक्षण केन्द्र

११११. { श्री प्रकाशवीर शास्त्री :
श्री प० ला० बाहूपाल :
श्री रामेश्वरानन्द :
श्री कछवाय :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि गृह मंत्रालय द्वारा संचालित हिन्दी सिखाओ योजना के अन्तर्गत १९६३ में कितने और केन्द्र खोले जाने वाले हैं तथा उसी वर्ष हिन्दी टाईपिंग तथा हिन्दी शीघ्रलिपि के कितने और केन्द्र खोले जा रहे हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री हरजनबीस): अभी तक १७ हिन्दी प्रशिक्षण केन्द्र खोले जा चुके हैं तथा इस वर्ष के अन्त तक १० और केन्द्रों के खोले जाने की आशा है। इस वर्ष हिन्दी टाईपिंग तथा हिन्दी शीघ्रलिपि के लिए कोई और केन्द्र खोलने का विचार नहीं है।

हिन्दी सिखाना

१११२. { श्री प्रकाशवीर शास्त्री :
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क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि केन्द्र प्रशासित क्षेत्रों में कर्मचारियों को हिन्दी सिखाने और हिन्दी टाईपिंग तथा हिन्दी शीघ्रलिपि का प्रशिक्षण देने के लिये क्या प्रबन्ध किया गया है और उस के अनुसार अब तक कितने कर्मचारी प्रशिक्षित हो चुके हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री हरजनबीस): गृह मंत्रालय की हिन्दी प्रशिक्षण, हिन्दी टाईपिंग तथा हिन्दी आशुलिपि प्रशिक्षण योजना के अन्तर्गत केन्द्र प्रशासित प्रदेश दिल्ली तथा हिमाचल प्रदेश में, जहाँ हिन्दी भाषा का प्रचलन है, सुविधायें उपलब्ध की गई हैं। त्रिपुरा, मनीपुर, अण्डमान

तथा निकोबार द्वीप और लकादीव, मिनिकाय तथा अमीनदीवी द्वीपों के मुख्यालयों में कर्मचारियों के हिन्दी प्रशिक्षण का स्थानीय प्रबन्ध किया गया है या किया जा रहा है।

Delhi Rent Control Act

1113. **Shri Shiv Charan Gupta:** Will the Minister of Home Affairs be pleased to state:

(a) the number of cases under the Delhi Rent Control Act pending in the Courts on the 31st March, 1962 and 31st March, 1963;

(b) the number out of these which are three years old;

(c) whether any representation has been received from the tenants regarding difficulties being experienced by them on account of impact of the Rent Control Act; and

(d) if so, whether Government propose to take any action in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Hajar-navis):

(a) 3398 on 31st March 1962.
4092 on 31st March 1963.

(b) Nil on 31st March 1962.
151 on 31st March 1963.

(c) and (d). Representations are received from various parties from time to time and such action as necessary is taken, e.g. Section 3 of the Delhi Rent Control Act, 1958 was amended recently.

12.02 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

(i) INTRUSION INTO TRIPURA BY PAKISTANI PLANES

Shri Hem Barua (Gauhati): I call the attention of the Minister of Defence to the following matter of urgent public importance and I

request that he may make a statement thereon:

'The reported intrusion into Tripura by Pakistan Air Force planes on the 22nd August, 1963.'

The Minister of Defence (Shri Y. B. Chavan): On 23rd August, 1963, Government received a wireless message from the Tripura Administration that on 22nd August 1963, at 8.20 hours, two jet air fighter planes of Pakistan flying about 500 feet high trespassed into Indian territory at Kalam Choura in Sonamura Sub-Division. At 8.25 hours, two jet air fighter planes came from East Pakistan and came down to about 500 feet over Agartala airport terminal building and runway and returned immediately to East Pakistan. (Shri Hari Vishnu Kamath: So low).

The Tripura Administration lodged a strong protest by express telegram with the East Pakistan Government on 22nd August 1963 against the violations of Indian air space, and requested that Government to instruct all concerned not to indulge in any such provocative activities with a view to maintaining friendly relations between the two countries. Full details of the violations were contained in the protest.

Government is awaiting a reply from the Government of Pakistan to the protest sent by the Tripura Administration before it considers further action.

Shri Hem Barua: In view of the fact that hostile activities by Pakistan have been intensified of late against us, and on top of that it is reported that Chinese army men have visited East Pakistan on a fact-finding mission, may I know why it is that Government have not considered it necessary to take sterner measures by way of shooting down these planes that violate our air space? These aircraft are said to have flown at a height of 500 feet only. Why is it that Government did not shoot them down particularly when we have the

example of Pakistan shooting our Canberra in 1959? Is it because Government do not consider it civilised behaviour, to use the words of our ex-Defence Minister?

Shri Y. B. Chavan: May I say that I very well appreciate the sentiment of the hon. Member, and that I share that sentiment. But this Agartala airport is a civil airport, and there we do not have any fighter planes. Then again, we have also to take into consideration the fact that Agartala airport is just on the international boundary, just on the boundary with Pakistan. The planes just came, and certainly flying at 500 feet was a provocative action, no doubt about it, but it is a question of a few minutes. They were located at two points which were about a few hundred yards on our side of the border. So, it was rather difficult to take action.

There is a misconception about shooting down planes. We have certainly given the necessary standing orders to the Air Force. The standing orders are there with the Air Force.

Shri Hari Vishnu Kamath: (Hoshangabad): Since you became Defence Minister, not in your predecessor's time?

Shri Y. B. Chavan: Certainly there are certain standing orders about these matters. But I certainly share the sentiment of the hon. Member. Really speaking, it is the intention of Pakistan to provoke us. Whether we want to be provoked is really the question.

Shri Hem Barua: How yong do Government want to offer these arguments that they fly very fast, we cannot shoot them down, we do not have the machinery etc.?

Mr. Speaker: Banerjee:

Shri S. M. Banerjee: (Kanpur): Has the attention of the hon. Minister been drawn to the news item in some of the leading Bengali newspapers to the effect that two Pakistani jets were

[Shri S. M. Banerjee]

seen stationed in Mynamati, on the Tripura border, and that these were the planes which had flown over Agartala airport? May I know whether it is a fact that in this area there is a concentration of Pakistani planes, if so, what steps have been taken by the Government?

Shri Y. B. Chavan: For this, I will certainly require notice. I cannot say whether these were the two planes, but two planes did fly; there is no doubt about that.

Shri S. M. Banerjee: I have got the press cutting.

Mr. Speaker: He says he requires notice.

Shri S. M. Banerjee: Not for this. The first question is whether these two jets which, according to the Minister, came into our territory and flew low, were stationed in Mynamati.

Mr. Speaker: That is exactly what he has answered, that he cannot say whether they were there before they flew over our territory.

Shri Hem Barua: Will you please direct him to make a statement after he collects this information.

Mr. Speaker: This information might be collected, if it can be done, whether there is concentration there and they came from there.

Shri Y. B. Chavan: That certainly we can do, but it is difficult to say from which place they came.

Shri Maheswar Naik (Mayurbhanj): It is only in recent memory that our Canberra was shot down when it flew over Pakistan for a minute or so. Why is it that our Government is so very lenient that we cannot shoot down the intruding planes even if they are over our territory for not more than two minutes?

Mr. Speaker: That answer has been given.

श्री यशपाल सिंह (कैराना): क्या मैं जान सकता हूँ कि त्रिपुरा की नाजुक हालत केको देखते हुए वहाँ हमारी सरकार ने कितनी एन्टी एयरक्राफ्ट गन्स का इन्तिजाम किया है जिससे आनन्दा यें घटनायें न हो सकें?

Shri Y. B. Chavan: In these matters, anti-aircraft gun is not the answer.

(ii) ALLEGED HARRASSMENT TO THE PUBLIC BY THE POLICE IN DELHI ON THE 26TH AUGUST, 1963

श्री राम सेवक यादव (बाराबंकी): मैं गृह-कार्य मंत्री का ध्यान निम्न अविलम्बनीय लोक महत्व के विषय की ओर आकृष्ट करता हूँ और चाहता हूँ कि वह इस सम्बन्ध में अपना वक्तव्य दें :-

‘२६ अगस्त, १९६३ को दिल्ली में पुलिस द्वारा यातायात नियमों को अचानक और कड़ाई से लागू करने के कारण जनता को बर्ष परेशानी।’

The Minister of Home Affairs (Shri Lal Bahadur Shastri): May I read it in English or in Hindi?

अध्यक्ष महोदय: आप अंग्रेजी में पढ़ें और उस के बाद कृपया हिन्दी में भी बतला दें।

श्री राम सेवक यादव: मंत्री महोदय के पास हिन्दी में भी लिखा हुआ दस्तावेज भी मौजूद है। इसलिए वे हिन्दी में ही कह दें।

श्री लाल बहादुर शास्त्री: यातायात के नियम और विनियम सुचारू रूप से पालन किये जायें इस हेतु दिल्ली प्रशासन ने २६-८-१९६३ को एक विशेष कार्यक्रम रखा। इस प्रकार की कार्यवाही पहले भी चलायी गई है, जो सम्भवतः इतनी तीव्र नहीं थी। इस सम्बन्ध में १६ mobile courts कार्य कर रहे थे। दिन भर में १४२० मामले दर्ज हुए, जिनमें से १३८२